

ग्रेड (लेवल-I) अधिकारी के प्रशासनिक नियंत्रणाधीन है, को छोड़कर अस्पताल के विभिन्न विभागों के कामकाज की प्रशासनिक जिम्मेदारी इसी अधिकारी की है। अस्पताल के विभिन्न विभागों के कामकाज को निविद्धन चलाने हेतु ऐसी व्यवस्था की गई है।

(ग) अस्पताल में आवश्यक और जीवन रक्षक औषधियों की कोई कमी नहीं है। सफाई संबंधी व्यवस्था भी संतोषजनक है और कर्मचारियों द्वारा रोगियों के साथ दुर्व्यवहार की कोई खास घटना नहीं हुई है।

(घ) यह प्रश्न नहीं उठता।

मुलतानगंज रेलवे स्टेशन का विकास

794. श्री कैलाशपति मिश्र : क्या रेल मंत्री यह बताने की कृपा करेंगे कि सरकार वैद्यनाथ धाम की यात्रा करने वाले तीर्थ-यात्रियों की सुविधा के लिये मुलतानगंज रेलवे स्टेशन का विकास करने का विचार रखती है ?

रेल मंत्री (श्री बंसी लाल) : इस स्टेशन पर होने वाले सामान्य यातायात की आवश्यकताओं को पूरा करने के लिये बुनियादी यात्री सुविधाएँ जैसे प्रतीक्षालय, छतदार प्लेटफार्म, पानी की सप्लाई, शौचालय और स्नानघर आदि पहले से ही मौजूद हैं। आगामी वर्षों में पानी की सप्लाई बढ़ाने और क्यूल-भागलपुर खंड के दोहरीकरण के सिलसिले में एक लूप लाइन की व्यवस्था करने का प्रस्ताव है।

Nandyal and Yerragunta Line

795. SHRI ADINARAYANA RED-DY: Will the Minister of RAILWAYS be pleased to refer to the reply to Unstarred Juestion 327 given in the Rajya Sabha on the 25th July, 1984 and state:

(a) whether Government propose to take up the construction of railway

line between Nandyal anal Yerra-gunta in Andhra Pradesh; and

(b) if so, by when and if not. what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MA'DHAVRAO SCINDIA):

(a) No, Sir.

(b) It is not possible to take up this project, which will be financially not viable due to severe constraint of resources.

Empanelment of B. T. M. S. Graduates .as A. M. As. in Government Bodies

796. DR. C. SILVERA:
SHRI M. MADDANNA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state;

(a) whether it is a fact that 50,000 B. I. M. S. integrated medical graduates who are authorised to practice in modern medicine and surgery are also empowered to be empanelled as authorised medical attendants in various Government! quasi-Government bodies, after the amendment of the Central Civil Service Medical Attendance Rules (C. C. S. M. A. Rules) by the Health Ministry vide their O. M. No. S 14025113|83-MS dated 14th December 1983;

(b) whether it is a fact that the aforesaid bodies are openly flouting this memorandum and are not empanelling/reimbursing the bills issued by these graduates; and

(c) if so, what are reasons for which these bodies are not empanelling/reimbursing the bills of these graduates?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA): (a) In 1974, after careful consideration, it was decided that officers possessing integrated qualifications like G. F. M.A. and B.A. M.S. who are basically trained in Indian systems of Medicines should not normally be appointed as authorised medical attendants in Allopathic system of medicine. Such officers were however eligible for appointment as authorised medical attendants for Indian systems of Medicines and while they were so appointed they were to prescribe medicines only in Indian systems of Medicine.

However, in case of States where persons with integrated qualifications were entitled to practice medicine along with Ayurveda and in cases where persons holding MBBS degrees were not available, officers with recognised integrated * qualifications could be appointed as authorised medical attendants in the Allopathic system in addition to the Indian System for which they were normally eligible. The authorised medical attendants so appointed were not to mix up two systems of medicine i.e. for the same spell of disease of the same patient, they were to prescribe only one system of medicine and not both.

This position was re-examined in December, 1983 keeping in view the fact that there were limited number of practitioners in the integrated system of medicine and also the courses of integrated qualifications had been discontinued. It was decided that in the case of States, where persons with integrated qualifications were entitled to practice modern medicine along with Ayurveda, the officers with recognised integrated qualifications may be appointed as authorised medical attendants in the

I Allopathic system in addition to the Indian system for which they were normally eligible;. It was also decided that the authorised medical attendants so appointed should not, mix up the two systems of medicine, for the same spell of disease of the same patient; they were to prescribe only one system of medicine and not both.

(b) and (c) The empanelment and reimbursement of bills is the concern of those State Governments which have authorised the registration of integrated medical graduates as authorised medical attendants.

Laying of sewerage in civil area of Delhi Cantonment

797. PROF. C. LAKSHMANNA: Will the Minister of DEFENCE be pleased to state:

(a) whether the first phase of laying sewerage in the civil areas of Delhi Cantonment has been completed; if not, what are the reasons for inordinate delay in this regard;

(b) when it is likely to be completed and by when the second phase is likely to be commenced;

(c) what are the names of the areas to be included in the second phase and by when it is likely to be completed; and

(d) what are the details of similar plant for laying sewerage in other cantonments in the country, cantonmentwise?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO): (a) The first phase is nearing completion. Only levelling of the ground and other minor works remains to be completed.

(b) The work is likely to be completed by 31st May, 1985. The second phase will be taken up during the current year;